

LID No. 72/18  
Narender Singh vs. M/s Haldiram Products (P) Ltd.

18.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

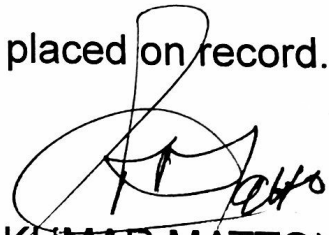
Today, no one has appeared on behalf of any of the parties in view of spreading of pandemic covid 19.

Since, the mobile phone numbers of both the ARs of the parties are not available on record.

So, the matter stands adjourned for the same purpose on 17.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.06.2020

LID No. 678/19  
Sunil Dutt vs. M/s Ring Road Honda

18.06.2020

Present: None for the parties.

The matter is fixed for today for framing of issues.

Today, no one has appeared on behalf of any of the parties in view of spreading of pandemic covid 19.

Since, the mobile phone numbers of both the ARs of the parties are not available on record.

So, the matter stands adjourned for the same purpose on 17.07.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.06.2020

LC No. 1413/16  
Suresh Arora vs. M/s Yashansh Constructions

18.06.2020

Present: None for the parties.

The matter is fixed for today for hearing final arguments,  
But today, no one has appeared in view of spreading of  
Covid 19.

Since, the mobile phone numbers nor email addresses of  
the ARs of the parties are available on the record, therefore, the  
matter is ordered to be listed for the same purpose on 17.07.2020.

Ahlmad is directed to send the copy of this order to the  
concerned officials of District Court, RADC for uploading on the  
official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 8358/16  
Sikendar Thakur vs. M/s Ritters Automation Pvt. Ltd.

18.06.2020

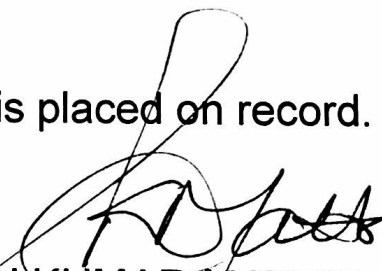
Present: None for the parties.

The matter is fixed for today for hearing final arguments,  
But today, no one has appeared in view of spreading of  
Covid 19.

Since, the mobile phone numbers nor email addresses of  
the ARs of the parties are available on the record, therefore, the  
matter is ordered to be listed for the same purpose on 17.07.2020.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020



LIR No. 1533/18

Durga Parshad vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

Notices to the ARs of the contesting parties were issued for hearing final arguments through WhatsApp.

Part arguments of the Ld. AR for the workman have been heard till 2 p.m.

Matter stands passed over till 02.30 p.m. for hearing further arguments of the Ld. AR for the workman.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

**At 02.30 p.m.**

Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

Matter was passed over for hearing further arguments of the Ld. AR for the workman.

Accordingly, further part arguments heard till 03.50 p.m.

At the request of the Ld. ARs for the parties, matter is ordered to be listed for hearing further arguments for 20.06.2020.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

The hard copy of this order is placed on record.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 1535/18

Vinod Rawat vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

This court remained busy in hearing arguments in connected matter Durga Parshad vs. M/s Hindustan Cocacola Botting North West & Ors. entire day. So, the present matter could not be taken up and the said matter has been adjourned for 20.06.2020 for hearing final arguments through video conferencing. So, the present matter is also ordered to be listed on 20.06.2020 for hearing final arguments through video conferencing.

Ahlmad is directed to send the copy of this order to the concerned officials of District Court, RADC for uploading on the official website of the District Court.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 1536/18

Rakesh Rawat vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

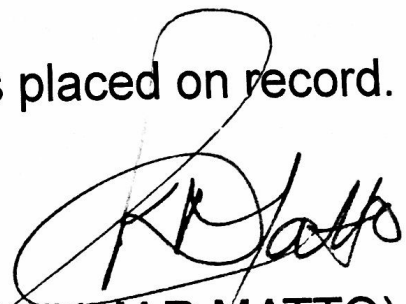
Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 1537/18

Sanjay vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

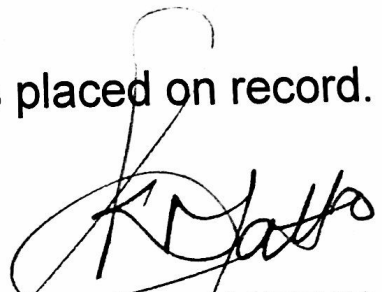
Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 1540/18

Ish Mohd. vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

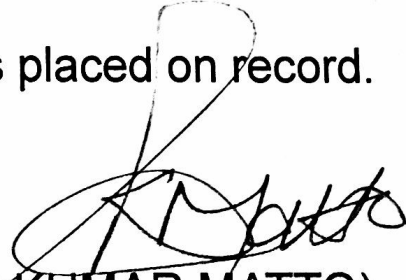
Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 1545/18  
Ram Preet vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

This court remained busy in hearing arguments in connected matter Durga Parshad vs. M/s Hindustan Cocacola Botting North West & Ors. entire day. So, the present matter could not be taken up and the said matter has been adjourned for 20.06.2020 for hearing final arguments through video conferencing. So, the present matter is also ordered to be listed on 20.06.2020 for hearing final arguments through video conferencing.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 1546/18

Rayaz Khan vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

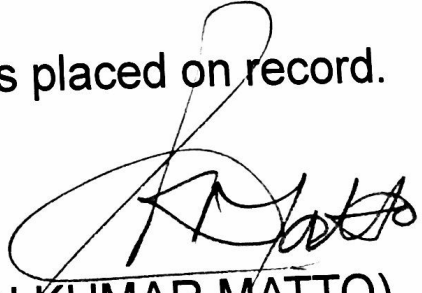
Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020



LIR No. 1530/18  
Fateh Mohd. vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

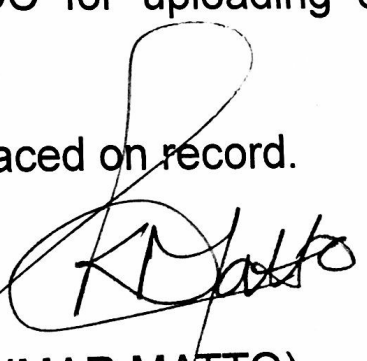
Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 1531/18  
Rakesh Dubey vs. M/s Hindustan Cocacola Botting North West &  
Ors.

18.06.2020

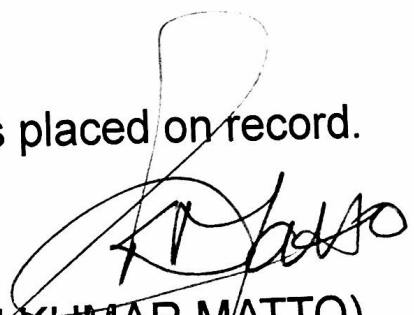
Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 1532/18  
Jai Parkash vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

This court remained busy in hearing arguments in connected matter Durga Parshad vs. M/s Hindustan Cocacola Botting North West & Ors. entire day. So, the present matter could not be taken up and the said matter has been adjourned for 20.06.2020 for hearing final arguments through video conferencing. So, the present matter is also ordered to be listed on 20.06.2020 for hearing final arguments through video conferencing.

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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New  
18.06.2020

LIR No. 1534/18

Ram Ashish vs. M/s Hindustan Cocacola Botting North West & Ors.

18.06.2020

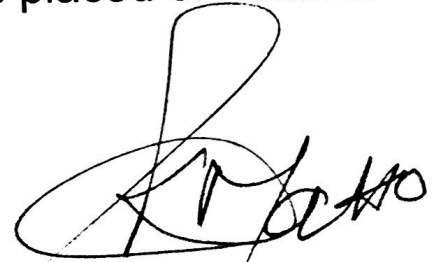
Present: Sh. R.S. Nagpal, AR for the workman.  
Ms. Manjula Upadhay, AR for the management no.1.  
Management no.2 is already exparte.  
Sh. M.K. Diwedi, AR for the management No.3.

The matter is fixed for today for hearing final arguments through video conferencing.

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